

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH – COURT NO. I

SERVICE TAX APPEAL NO. 30434 OF 2017

(Arising out of Order-in-Appeal No.GUN-EXCUS-000-APP-139-16-17 dt.23.12.2016 passed by Commissioner of Customs, Central Excise & Service Tax, Guntur)

T. Koteswara Rao

D.No.54-14/8-65, Plot No.40, SBI Colony,
No.5, Ring Road, Barathi Nagar, Vijayawada,
Andhra Pradesh – 520 008

.....Appellant

VERSUS

**Commissioner of Customs, Central
Excise & Service Tax, Guntur**

Kannavarithota, Guntur,
Andhra Pradesh – 522 004

.....Respondent

APPEARANCE:

Advocate for the Appellant
Shri N. Bhanu Kiran, Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING: September 29, 2021

FINAL ORDER No. A/30289/2021

JUSTICE DILIP GUPTA

It is pointed out that the matter has been settled under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The Appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**